

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 97 of 2020**

**In the matter of:**

**K.S. Sreenivasan**

**....Appellant**

**Vs.**

**Landmark Housing Projects (India) Pvt. Ltd.**

**...Respondents**

**Present**

**For Appellant: Mr. Kumar Anurag Singh & Mr. Anasuya Choudhury,  
Advocates.**

**For Respondents: Mr. Mukul Lather, Mr. Kumar Dushyant Singh &  
Mr. R. Balasubramanian, Advocates.**

**ORDER**  
**(Virtual Mode)**

**11.08.2020:** Due to paucity of time the Appeal is adjourned.

Respondent Counsel submits that he could not file the Written Submission. He may file Written Submissions not more than three pages within one week.

Interim Order be continued till next date of hearing.

Let the Appeal be fixed on **1<sup>st</sup> September, 2020.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

**[V.P. Singh]**  
**Member (Technical)**

***Sim/Kam***